

ITEM NO.40 + 41

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Item No.40

Writ Petition(s)(Criminal) No(s). 138/2021

RAM RAMASWAMY & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP ALONG WITH W.P.(Cr1.) No. 395/2022].....

IA No. 111625/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 187832/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 111623/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESItem No.41

Writ Petition(s)(Criminal) No(s). 395/2022

WITH

W.P.(C) No. 1081/2022 (X)

IA No. 19011/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 187013/2022 - GRANT OF INTERIM RELIEF

Date : 14-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Prasanna S., AOR
Mr. Ashwath Sitaraman, Adv.
Ms. Swati Arya, Adv.

Mr. Sidharth Agarwal, Sr. Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Snehasish Mukherjee, AOR
Mr. Priyank Ladoia, Adv.
Mr. Asif Ahmed, Adv.
Mr. Tanmay Sharma, Adv.
Ms. Bhagya K. Yadav, Adv.
Mr. Aman Chaudhary, Adv.

Mr. Sidharth Agarwal, Sr. Adv.
Mr. Gautam Bhatia, Adv.
Ms. Vrinda Bhandari, Adv.

Mr. Abhinav Sekhri, Adv.
Mr. Rahul Narayan, AOR
Mr. Tanmay Singh, Adv.
Ms. Radhika Roy, Adv.
Ms. Gayatri Malhotra, Adv.
Mr. Vishal Kr Kaushik, Adv.

For Respondent(s)

Mr. Suryaprakash V Raju, A.S.G.
Mr. Kanu Agarwal, Adv.
Ms. Sairica S Raju, Adv.
Mr. Ankur Talwar, Adv.
Mr. Balaji Srinivasan, Adv.
Dr. Reeta Vasishtha, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. K V Girish Chowdary, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Ruchi Guasain, Adv.
Ms. Archita Nigam, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Barr, Adv.

Mr. Anshul Narayan, Adv.
Mr. Prem Prakash, AOR

Dr. Monika Gusain, AOR

Mr. Nishe Rajen Shonker, AOR
Mr. Alim Anvar, Adv.
Mrs. Anu K Joy, Adv.

Mr. Sameer Abhyankar, AOR
Ms. Vani Vandana Chhetri, Adv.
Ms. Nishi Sangtani, Adv.
Ms. Zinnea Mehta, Adv.
Mr. Naman Jain, Adv.

Mr. Himanshu Chakravarty, Adv.
Ms. Astha Sharma, AOR

Mr. S V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Sarica Raju, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Ankur Talwar, Adv.
Mr. Balaji Srinivas, Adv.

Mr. Zohab Hussain, Adv.

Ms. Bani Dikshit, Adv.

Mr. Uddhav Khanna, Adv.

Mr. Krishan Kumar, Adv.

Mr. Ravi Bhushan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing affidavit
and permission to file additional
documents/facts/annexures are allowed.

Learned ASG submits that in the conspectus of
the existing CBI manual and the Karnataka Cyber Crime
Investigation Manual and the suggestions put forth by
the petitioner(s), a number of discussions have held
and he would come up with something within six weeks.

In the meantime, he assures the Court that for
the time being at least the CBI manual will be
followed by all the Central Government agencies.

List on 06.02.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)